of Pub lic Enterprises, the frequent equipment failures were highlighted as one of the major causes for loss of production in fertilizers. Government is fully aware of the losses in production of fertilizers resulting from equipment problems faced by some of the fertilizer plants. These problems include failures of equipments, their sudden breakdowns and inability to perform to the designed standards, either due to inherent equipment and design defects or due to wear and tear, particularly in the old and ageing plants. Besides, unstable power supply and sudden power interruptions also impair the efficiency of the equipments.

(c) Various remedial steps like modification|replacements of equipments, installation of captive power generation facilities in the plants affected by the unstable power supply, etc. are being taken on a continuous basis to improve the production performance of the fertilizer plants.

Special Broadcasts for Tamilians settled in Mauritius and other parts of East and South Africa

249. SHRI M.S.K. SATHIYENDRAN: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that there are at present no special language (Tamil) broadcasts for Tamilians settled in Mauritius and other parts of East Africa and South Africa;

(b) whether the Tamilian of Indian origin in that region are at present primarily relying on Tamil broadcasts from the External Services of Sri Lanka; and

(c) whether Government propose initiating language broadcasts (Tamil) to this area in view of the fact that Tamilians constitute a substantial part of the population of Indian origin in that region?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI ARIF MOHAMMAD KHAN): (a) Yes, Sir. Mauritius and other countries in East Africa do not constitute the AIR's target area for its Tamil Service.

(b) Government have no definite information on this point.

(c) There is no such proposal, at present.

उत्तर प्रदेश में उच्च न्यायालय में न्यायाधीशों के खाली स्थानों को भरना

250. **श्री कृष्ण चन्द्र पांडे :** क्या विधि, न्याय और कम्पनी कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि उत्तर प्रदेश उच्च न्यायालय में न्यायाधीशों की कमी है जिसके कारण लोगों को न्याय नहीं मिल रहा है ;

(ख) क्या यह भी सच है कि न्यायाधीशों के खाली स्थानों के भरने हेतु उत्तर प्रदेश सरकार ने केन्द्रीय सरकार से अनुमोदन प्राप्त करने के लिये जुलाई-अगस्त-सितम्बर में नाम भेजे थे ; और

(ग) केन्द्रीय सरकार द्वारा न्यायाधीशों के नामों के संबंध में अंतिम निर्णय न लिये जाने के क्या कारण हैं और उनके नामों की घोषणा कब तक कर दी जायेगी ?

विधि, न्याय और कम्पनी कार्य मंत्री (श्री जगन्नाथ कौशल) : (क) इलाहाबाद उच्च न्यायालय में स्थायी न्यायाधीशों की स्वीकृत संख्या 44 और अपर न्यायाधीशों की स्वीकृत संख्या 16 है । 30-9-1982 को 31 स्थायी न्यायाधीश और 12 अपर न्यायाधीश थे ।

(ख) और (ग) राज्य सरकार ने कुछ नामों की सिफारिश की थी । इलाहाबाद उच्च न्यायालय में चार अपर न्यायाधीशों की नियुक्तियां 1-10-1982 को अधिसूचित की गई है । यह बताना संभव नहीं है कि शेष रिक्त स्थान कब तक भरे जायेंगे ।